

(a) whether the Drug Companies have been deprived of their payments on goods exported to erstwhile U.S.S.R.; and

(b) if so, the remedial steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS. (DR. CHINTA MOHAN): (a) Following the dissolution of the Soviet Union, the Reserve Bank of India was constrained to hold in abeyance operations of the accounts in India of the Bank for Foreign Economic Affairs of USSR. Consequently, reimbursement of payments to exporters was stopped on 27.12.1991.

(b) The following arrangements have been subsequently worked out in order to facilitate payments. In respect of trade commitments already made by Indian exporters, the Reserve Bank of India has agreed to settle the replenishment claims from authorised dealers in India, maintaining the accounts of the Bank for Foreign Economic Affairs of USSR, in respect of (i) goods shipped upto 31st December, 1991; (ii) goods shipped after 31st December, 1991 but not later than 31st March, 1992, against Letters of Credit already opened by banks in the erstwhile Soviet Union and advised to the Indian exporters upto 31st December, 1991 and (iii) payment due to Indian project exporters upto 31st December, 1991 and duly certified for payment by the employers.

Foreign Investment in Public Sector Enterprises

5566. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) the total investment by foreign parties in each of the public sector enterprises in the form of equity capital and loans as on March 31, 1991 and March 31, 1992;

(b) the expected foreign investment during the year 1992-93; and

(c) the steps proposed to attract more foreign equity?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (c). The information is being collected and will be laid on the table of the House.

All India Service Personnel In Autonomous Bodies

5567. DR. JAYANTA RONGPI: Will the PRIME MINISTER be pleased to state:

(a) the existing rules for appointing/transferring Central Cadre personnel like IAS, IPS, IFS etc. to those Autonomous bodies which are constituted under certain provisions of the Constitution;

(b) whether the same is being applied to the Autonomous Distt. Councils of Assam which are constituted under the Sixth schedule of the Constitution;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) In accordance with Rule 6 (2) of the Indian Administrative Service/Indian Police Service (Cadre) Rules, 1954-a cadre officer may also be deputed for service under:

(i) a company, association or body of individuals whether incorporated or not, which is wholly or